

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.20302/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in CN No. 3330/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GARIBEY (DEAD) THROUGH LRS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

(IA No. 31210/2022 - APPLICATION FOR PERMISSION
IA No. 161320/2021 - EXEMPTION FROM FILING O.T.
IA No. 144731/2022 - EXEMPTION FROM FILING O.T.
IA No. 31213/2022 - EXEMPTION FROM FILING O.T.
IA No. 69224/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 144728/2022 - STAY APPLICATION)

Date : 28-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Sakshi Kakkar, AOR

For Respondent(s) Mr. Lokesh Kumar Choudhary, AOR
Mr. Ajay Kumar Rai, Adv.
Mr. Shubham Singh, Adv.
Mr. Ajay Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondents seeking adjournment, list the matter on 12.01.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)